

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No. 191 of 2012 &
I.A. Nos. 309 & 310 of 2012

Dated : 17th January, 2013

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member

Mandi Gobindgarh Induction Furnace Association Appellant (s)

Versus

**Punjab State Electricity Regulatory
Commission & Ors.**

...Respondent (s)

Counsel for the Appellant(s): Mr. Datta

Counsel for the Respondent(s): Mr. Sakesh Kumar,
Ms. Jacklin for R-1

Mr. Karunakar Mahalik for R.2

ORDER

The learned counsel for the Appellant seeks some time to file the Rejoinder. Accordingly he is directed to file the same on or before 5th February, 2013 after servicing copy on the other side.

Post the matter on **05.02.2013.**

(Rakesh Nath)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

ts/vs